

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.14509-14510/2023

[Arising out of impugned final judgment and order dated 19-04-2023 in SA No. 130/2023 31-05-2022 in SA No. 448/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHANU PRATAP SINGH

Respondent(s)

Date : 13-05-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Tanmaya Agarwal, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

For Respondent(s) : Mr. Gopal Shakaranarayanan, Sr. Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Vishal Singh, Adv.
Ms. Aditi Gupta, Adv.
Ms. Shreya Nair, Adv.
Mr. R. C. Kohli, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Due to paucity of time, the special leave petition could not be taken up for hearing today.
2. List the same in the month of August, 2025.
3. Interim order passed earlier, if any, shall continue till the next date of hearing.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)